

F. No. 01/82/00005/AM24/DES-III/17
Government of India
Ministry of commerce and Industry
Department of commerce
Directorate General of Foreign Trade
(Norms Committee-III)

H-Wing, Room No.414
Udyog Bhawan, New Delhi-110011

Dated: 26/07/2023

C O R R I G E N D U M

Subject: Corrigendum in respect of Case No. 14 of Minutes of Meeting No.NC/3/MEET/Jun/202324/6 dated 14.06.2023.

In respect of case no. 14 of Minutes of Meeting No.NC/3/MEET/Jun/202324/6 dated 14/06/2023 following norms were fixed for Advance Licence No. 0311020771 dated 18/01/2023 issued to M/s Meridian Enterprises Private Limited.

Case No. 14/NC/3/MEET/Jun/202324/6	Party Name: Meridian Enterprises Private Limited	Meet No. & Date: No. NC/3/MEET/Jun/202324/6 Dt. 14/06/2023	Status:
HQ File No. HQRNORMAPPLY00005789AM23	RA File No. 03AX0400 4961AM23	Advance Licence No. & Date No. 0311020771 Dt. 18/01/2023	Approved

Decision: The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty.
Dequalinium Chloride Oral Spray (Dequadin Oral Spray) 25 ML Bottle. (Each ml contains: Dequalinium Chloride 0.5 percent)(Dequalinium Chloride Oral Spray (Dequadin Oral Spray) 25 ML Bottle. (Each ml contains: Dequalinium Chloride 0.5 percent (net content of Input per ml=5mg,Net content per 25ml bottle = 125mg Total net content = 3.2353 kgs))	1 Number	1	Dequalinium Chloride	126.90 mg. per Bottle

2. It is now observed that description of export product mentioned in minutes of meeting does not match with the item applied by the firm.

3. In view of above, in consultation with Technical expert and approval of Chairman, NC-III, it has been decided to correct the ad-hoc norms with respect to Advance Licence No. No. 0311020771 dated 18/01/2023 as under:-

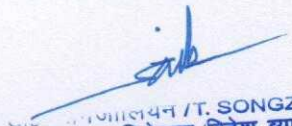
Case No. 14/NC/3/MEET/Jun/202324/6	Party Name: Meridian Enterprises Private Limited	Meet No. & Date: No. NC/3/MEET/Jun/202324/6 Dt. 14/06/2023	Status:
HQ File No. HQRNORMAPPLY00005789AM23	RA File No. 03AX0400 4961AM23	Advance Licence No. & Date No. 0311020771 Dt. 18/01/2023	Approved

Decision: The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -

File

Export Product	Qty.	Sl. No.	Import Items	Qty.
Dequalinium Chloride Oral Paint (Dequadin Oral Paint) 25 ML Bottle. (Each ml contains: Dequalinium Chloride 0.5percent (Dequalinium Chloride Oral Paint (Dequadin Oral Paint) 25MLBottle. (Each ml contains:DequaliniumChloride 0.5percent (net content of Input per ml=5mg,Net content per 25ml bottle = 125mg Total net content = 1.97 kgs)	1 Number	1	Dequalinium Chloride	126.90 mg. per Bottle

RA concerned may take further necessary action as per above decision of NC.


 उप महानिदेशक विदेश व्यापार / T. SONGZALIAN
 Deputy Director General of Foreign Trade
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